[Shri A. Sreedharn]

tions but in Kerala they want late elections. How contradictory is there stand?

SHRI MORARJI DESAI (Surat): The no-confidence motion, even if admitted, may come up after some time, after seven or ten days. Its cause and purpose would be different. The adjournment motion is moved for quite a different purpose, generally on a matter of immediate importance. If that is postponed, what is the purpose of considering that. Whether the no-confidence motion is admitted or not, why should the adjournment motion not be considered and admitted?

MR. SPEAKER: 1 will repeat what I said. Until a decision is taken by the House on the no-confidence motion, that is to say, whether to grant leave or not, I am not going to take up the adjournment motions.

भी घटल बिहारी वाजपेयी: एक बार ग्रविश्वास प्रस्ताव विचार के लिए स्वीकार कर लिया गया तो फिर कोई स्थगन प्रस्ताव नहीं लिया जा सकता है।

प्रध्यक्ष महोदय : देखेंगे ।

भी घटल बिहारी वाजपेयी: कैसे लिया जाएगा जब मंत्री परिषद के खिलाफ ग्रविश्वास प्रस्ताव विचार के लिए पड़ा हुआ है?

12,48 hr s.

PAPERS LAID ON THE TABLE —Contd.

DELIMITATION OF COUNCIL CONSTITUENCIES (UTTAR PRADESH) AMENDMENT ORDER ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 968 in Gazette of India dated the 25th June, 1970, under sub-section (3) of section 13 of the Representation of the people Act. 1950. [Placed in Library. See. No. LT-3662/70].
- (2) A copy of Notification No. S.O. 1365 (Hindi and English versions) published in Gazette of India dated the 10th April, 1970 making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under subsection (2) of section 9 of the Representation of the People Act, 1950. | Placed in Library. See. No. LT—3663/70].

REPORT OF TARRIF COMMISSION ON FAIR SELLING PRICE OF ANTIMONY

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES AND METALS (SHRI BHANU PRAKASH SINGH): On behalf of Shri Nitiraj Singh Chaudhary,

- I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—
 - (1) (i) Report (1969) of the Tariff
 Commission on the Fair
 Selling Price of Antimony
 [Placed in library.
 See No. LT—3664/70].
 - (ii) Government Resolution No. 3(6)/69-Met. 1 dated the 12th June, 1970 notifying Government's decisions on the above Report. [Placed in library. See No. LT— 3665/70].

(2) A statement showing reasons why the documents mentioned at (1) above could not be laid on the Table within the period prescribed in sub-section (2) of section 16 of the said Act. [Placed in library. See No. LT—3666/70].

REPORT OF COHMISSION OF IN-QUIRY INTO CONSPIRACY TO MURDER MAHATMA GANDHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): I beg to lay on the Table.

- A copy of the Report of Commission of Inquiry into conspiracy to murder Mahatma Gandhi—
 (Kapur Commission Report)
 Parts I & II. [Placed in library. See No. LT—3667/70].
- (2) A statement explaining the reasons as to why the Hindi version of the report could not be laid on the Table simultanously. [Placed in library. See No. LT—3668/70]

INDO-PAK TALKS ON FARAKKA BARRAGE PROJECT

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): On behalf of DR. K. L. RAO,

l beg to lay on the Table a statement on the Secretary-level talks between India and Pakistan held at New Delhi from 16th to 21st July, 1970 on Farakka Barrage Project and other matters relating to Eastern Rivers. [Placed in library. See No. LT—3669/70].

12.50 hrs.

RE. BUSINESS OF THE HOUSE —Contd.

भी शिव चन्द्र झा (मध्बनी) : ग्रध्यक्ष महोदय, ब्राइटम नम्बर 9 पर मेरा प्वाइंट ब्राफ मार्डर है। पहले भी इस बात को उंठाया गया है। ग्रापने देखा होगा कि इस पर कार्लिंग एटेंशन नोटिस भी भ्रापके पास भ्राए हैं। इस वक्त ग्राप का फर्जहो जाता है कि ग्राप उसको मंजूर करें ताकि सदन को मौका मिले कि वह सबाल जवाब करके मंत्रियों की खाना तलाशी कर सके। एक तरह से उनको स्टेटमेंट करने की इजाजत दे कर भाप सदन को उसके इस ग्रधिकार से वंचित करते हैं। इस तरह से मंत्री लोग साफ बच निकलने हैं स्रोर हमें मौका नहीं मिलता है कि इनको हम क्रास एग्जैमिन कर सकें। वह जो स्टेंटमेंट दे रहे हैं, उनको ऐसा करने से ग्राप रोकें । कालिंग एटेंशन स्राप मंजूर करें। उसके बाद स्राप उनको स्टेटमेंट देने के लिए कहें। उस पर हम सवाल करेंगे। यह जनतंत्रीय तरीका है। ये बहुत चालाक मंत्री हैं... ..

MR. SPEAKER: It is being laid on the Table. The other matter can be taken up latter.

श्री शिष चन्द्र सा: ये बहुत जल्द स्टेटमेंट ले माते हैं। जहां कालिंग एटेंशन भी दिया होता है वहां भी ये तुरन्त स्टेटमेंट देने के लिए पहले भ्राजाते हैं। फरक्का बैरेज को लेकर पाकिस्तान एक इंटरनेशनल डिसप्यूट खड़ा करने की कोशिश कर रहा है। सदन का यह फर्ज है कि वह पूछे कि यह जो हाइड एंड सीक की पालसी चल रही है, यह क्यों चलाई जा रही है।

MR. SPEAKER: It is not a constitutional objection.

श्री क्षित चन्द्र झा : ऐसे विषय पर प्राप को इनको स्टेटमेंट करने का मौका नहीं देना चाहिए। कालिंग एटेंशन मोशन दिया हुमा